

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-504
IB-99/ND/2022

IN THE MATTER OF:

Vaishno Industries Pvt. Ltd.

....Applicant

Vs.

Horizon Global Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 19.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit
Sharma, Mr. Varun Pandit, Mr. Yash Dhawan, Advs.
For the Respondent : Mr. Deepak Somani, Ms. Chanchal Gupta, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Operational Creditor is present and submitted that their written submissions are now reflected on the e-portal. Ld. Counsel on behalf of Corporate Debtor submitted that they have filed their written submissions. However, the same are not reflected on the e-portal despite last opportunity was given on the last date of hearing. In the interest of justice, once again last opportunity is given to the Corporate Debtor to bring on record their written submissions failing which the matter will be considered on the basis of materials available on record. List the matter on **06.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)